

MR. SPEAKER : You please listen.

(Interruptions)\*\*

MR. SPEAKER : Not allowed. I have not allowed him.

(Interruptions)

MR. SPEAKER : Mr. Swamy, the parleys are going on they are talking. I have already talked to the Foreign Minister.

AN HON. MEMBER : What is the use of talking ?

MR. SPEAKER : Without talking there is nothing. You have to reach certain conclusions.

Now Shri Narasimha Rao.....

(Interruptions)\*\*

(At this stage, Shri C.T. Dhandapani and some other hon. Members left the House)

12.10 hrs.

#### PAPERS LAID ON THE TABLE

##### Notification Under Extradition Act

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO) : I beg to lay on the Table a copy of the Order (Hindi and English versions) published in Notification No. G.S.R. 585(E) in Gazette of India dated the 25th July, 1983 making the provisions of the Indian Extradition Act, 1962, other than Chapter III, applicable to Belgium, under section 35 of the Extradition Act, 1962.

[Placed in Library See No. LT-6850/83]

##### Notifications Under Indian Railways Act

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHAUDHURI) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890 :—

- (1) The Indian Railways (Open Lines) General (Second Amendment) Rules,

1983 published in Notification No. G.S.R. 352 in Gazette of India dated the 30th April, 1983.

- (2) The Indian Railways (Open Lines) General (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 514(E) in Gazette of India dated the 27th June 1983.
- (3) G.S.R. 515(E) published in Gazette of India dated the 27th June, 1983 notifying 1st July, 1983 the date on which the Indian Railways (Open Lines) General (Amendment) Rules, 1983 and the Indian Railways (Open Lines) General (Second Amendment) Rules, 1983 shall come into force.
- (4) The Open Lines (Railways in India) General (Amendment) Rules, 1983 published in Notification No. G.S.R. 516(E) in Gazette of India dated the 27th June, 1983.

[Placed in Library See No. LT 6851/83]

##### Annual Report of and Review on the Working of Indian Nursing Council, New Delhi for 1981-82 and Dental Council of India, New Delhi for 1981-82.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) :

I beg to lay on the Table ....

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1981-82.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6852/83.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1981-82.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT-6853/83.]

**Notifications Under Central Excise Rules 1944 and Report of Comptroller and Auditor General of India for the year 1982 Union Government (Commercial) Part VI Madras Refineries Limited.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): On behalf of my colleague I/beg to lay on the Table.....

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G. S. R. 609 (E) and 610 (E) published in Gazette of India dated the 5th August, 1983 together with an explanatory memorandum regarding exemption to Wool Tops obtained by a holder of a Release Order issued under the provisions of Import and Export Policy for 1983-84 for use in the manufacture of woollen knitwear or woollen hosiery which is exported out of India from payment of Central Excise Duty.

(ii) G. S. R. 614 (E) published in Gazette of India dated the 8th August, 1983 together with an explanatory memorandum regarding exemption to waste gases, namely, cokeover gas and blast furnace gas

falling under Tariff Item 68 from payment of the whole of the duty of excise.

[Placed in Library, See No. LT-6854/83]

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1982-Union Government (Commercial) Part VI-Madras Refineries Limited, under article 151 (1) of the Constitution.

[Placed in Library. See No. LT-6855/83]

12:13 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :—

“In accordance with the provisions of rule 17 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th August, 1983, agreed without any amendment to the Electricity (Supply) Amendment Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 5th August, 1983.”

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष जी, मैंने नियम 222 के अन्तर्गत एक विशेषाधिकार का प्रश्न उठाया है। कल सारे हाउस ने निरंकारियों के बारे में कहा था लेकिन उसको दूरदर्शन और आकाशवाणी ने गलत तरीके से पेश किया।

अध्यक्ष महोदय : आपका आ गया है, मैंने उसको देखा है। आपका प्वाइन्ट ठीक है। मैंने भगत जी से बोल भी दिया है। मैं कड़ना चाहता हूँ कि जो सदन का मत था वह मैंने व्यक्त किया था, मैं इस सदन की भाषा बोलता हूँ, सदन की जवान बोलता हूँ और आपके सेंटिमेंट्स को व्यक्त करता हूँ। उनको उसी हिसाब से करना चाहिए था। मैंने कहा भी है कि सोच-समझ कर बोला करें और लिखा भी सोच-समझ कर करें। कुछ बातें लिख दें हैं,